

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.123
Appeal/6(AHM)2023

Proceedings under Section 58 & 59 of Co.Act,2013

IN THE MATTER OF:

Kishorbhai Babubhai Sakhiya

.....Applicant

V/s

Robin Precision Products Pvt Ltd & Ors

.....Respondent

Order delivered on: 18/01/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Monaal Davawala, Adv.

For the Respondent

: Mr. Nipun Singhvi, Adv. for R-1

: Mr. Vishal Dave, Adv. a/w. Mr. Mayur Jugtawat, Adv.

For R-2 & 3

ORDER

Now the Learned Counsel for the applicant has filed a rejoinder to the reply filed by the respondent on 17.01.2024, vide inward diary No. 470, which is taken on record. Learned Counsel for the applicant further states that another company petition i.e., CP/13(AHM) 2022 is coming up for hearing on 29.02.2024.

Let this matter be also listed on 29.02.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)